

HIGH COURT OF KARNATAKA, BENGALURU

NOTICE

On Friday, May 22, 2020, the High Court of Karnataka has taken a decision to commence limited functioning of the High Court at the Principal Bench at Bengaluru and the Benches at Dharwad and Kalaburagi with effect from June 1, 2020. The High Court has also taken a decision to start limited functioning of all the District Courts and Trial Courts in the State of Karnataka.

Shortly, the standard operating procedure, which will apply from June 1, 2020, will be published on May 26, 2020 in the official website of the High Court of Karnataka and the District Courts in the State. On Wednesday, May 27, 2020, at 5.00 pm, Hon'ble the Chief Justice and senior Hon'ble Judges of the High Court of Karnataka will address the office bearers of all the Bar Associations in the State as well as the office bearers of Karnataka State Bar Council by convening a web meeting for seeking cooperation of the members of the Bar. If there is any query about SOP, the Bar Associations may forward the same to

the Registrar General through Principal District & Sessions Judges/ Principal Judges. The queries be forwarded latest by 11.00 am on May 27, 2020.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Dated: May 23, 2020

Sd/-
(Rajendra Badamikar)
Registrar General